DEPARTMENT OF PARLIAMENTARY AFFAIRS AND LEGISLATION SECRETARIAT

NOTIFICATION

NO: DPAL 14 SHASANA 2022, BENGALURU, DATED: 30.05.2022

The Karnataka Land Revenue (Amendment) Ordinance, 2022 (Karnataka Ordinance No. 04 of 2022), was promulgated by the Governor of Karnataka in the Seventy third year of the Republic of India and First published in the Karnataka Gazette Extra-ordinary on the 30th day of May, 2022.

An Ordinance further to amend the Karnataka Land Revenue Act, 1964 (Karnataka Act 12 of 1964).

Whereas the Karnataka Legislative Assembly and the Karnataka Legislative Council are not in session and the Hon’ble Governor of Karnataka is satisfied that the circumstances exist which render it necessary for him to take immediate action to promulgate the Ordinance for the purposes hereinafter appearing;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Hon’ble Governor of Karnataka is pleased to promulgate the following Ordinance, namely:-
1. Short title and commencement.- (1) This Ordinance may be called the Karnataka Land Revenue (Amendment) Ordinance, 2022.

(2) It shall come into force at once.

2. Amendment of section 94A.- In section 94A of the Karnataka Land Revenue Act, 1964 (Karnataka Act 12 of 1964), in sub-section (4), for the words, brackets and figures "within a period of one year from the date of commencement of the Karnataka Land Revenue (Amendment) Act, 2018", the words, brackets and figures "within a period of one year from the date of commencement of the Karnataka Land Revenue (Amendment) Ordinance, 2022" shall be substituted.

THAAWARCHAND GEHLOT
GOVERNOR OF KARNATAKA

By order and in the name of the Governor of Karnataka

G. SRIDHAR
Secretary to Government
Department of Parliamentary Affairs and Legislation

The Karnataka Official Language Act, 1963 (Karnataka Act 26 of 1963) in section 5 of the Act, in sub-section (1), for the words, brackets and figures "The Karnataka Land Revenue (Amendment) Ordinance, 2022, (Karnataka Ordinance No. 04 of 2022) 2022ರ ಕಾರ್ಯಾದೃಶ್ಯವಿನ ಸೂತ್ರಗಳು ಸಂಪೂರ್ಣವಾಗಿ ಕರೆಯುತ್ತದೆ", the words, brackets and figures "The Karnataka Land Revenue (Amendment) Ordinance, 2022" shall be substituted.

2022ರ ಕಾರ್ಯಾದೃಶ್ಯವಿನ ಸೂತ್ರಗಳು 04
ಕಾರ್ಯಾದೃಶ್ಯ ಸೂತ್ರಗಳು (೫ನೇ ತಿಳಿಯ) ಸೂತ್ರಗಳು, 2022
(ಪ್ರಾರೂಪ ಕಸ್ತಲು ಮುಖ್ಯಪದ್ಧತಿಯಲ್ಲಿ ಕಾರ್ಯಾದೃಶ್ಯ ಸೂತ್ರಗಳು ಸೂತ್ರಗಳು 2022ರ ಸೂತ್ರಗಳು 30ಕ್ಕೆ ಹೆಂದು ನಂತರ ಕಾರ್ಯಾದೃಶ್ಯ ಸೂತ್ರಗಳು ಸೂತ್ರಗಳು ಕಾರ್ಯಾದೃಶ್ಯಗಳು, ಮಾರ್ಗ ಸೂತ್ರಗಳು)

ಕಾರ್ಯಾದೃಶ್ಯ ಸೂತ್ರಗಳು ಸಂಪದಾತಿ, 1964 (1964ರ ಕಾರ್ಯಾದೃಶ್ಯ ಸೂತ್ರಗಳು 12)ರ ಸೂತ್ರಗಳು ಸಂಪದಾತಿ ತಂಪುಕಟ್ಟೆ ಅದುರುತ್ತದೆ.
1. The above translation of the Karnataka Land Revenue (Amendment) Ordinance, 2022 (Karnataka Ordinance No. 04 of 2022) shall be authoritative text in the Kannada language under section 5A of the Karnataka Official Language Act, 1963 (Karnataka Act 26 of 1963).

2. 94th Amendment Ordinance.- Karnataka Revenue Department, 1964 (1964 S.C.)

The above translation of the Karnataka Land Revenue (Amendment) Ordinance, 2022 (Karnataka Ordinance No. 04 of 2022) shall be authoritative text in the Kannada language under section 5A of the Karnataka Official Language Act, 1963 (Karnataka Act 26 of 1963).